

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 1314**

**TO BE ANSWERED ON FRIDAY, THE 09<sup>TH</sup> FEBRUARY, 2024**

**GRIEVANCE REDRESSAL MECHANISM FOR VOTERS**

**1314. SHRI SAPTAGIRI SANKAR ULAKA:**

**SHRI K. MURALEEDHARAN:**

**SHRI BENNY BEHANAN:**

**DR. MOHAMMAD JAWED:**

**SHRI ANTO ANTONY:**

**ADV. ADOOR PRAKASH:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether the Election Commission of India put in place a grievance redressal mechanism for voters whose names have been deleted from the voter list due to the non-linking of Aadhaar, if so, the details thereof and if not, the reasons therefor;

(b) the details of the consequences of the deletion of names of citizens from voter lists due to the non-linking of Aadhaar with voter ID;

(c) whether the ECI has put in place some mechanism for the voter whose Aadhaar has been linked with voter ID and they wish to withdraw the consent for linking, if so, the details thereof and if not, the reasons therefor; and

(d) whether the ECI has been given the Aadhaar Authentication permission for Voter ID linking, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF  
THE MINISTRY OF LAW AND JUSTICE;  
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;  
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

(a) to (d): The information is being collected and will be laid on the Table of the House.

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